

- I. **Notifications of the Ministry of Corporate Affairs**
- II. **Report and Accounts (2023-24) of Insolvency and Bankruptcy Board of India, New Delhi and related papers**
- III. **Report and Accounts (2023-24) of IEPF, New Delhi and related papers**

कारपोरेट कार्य मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 241 of the Insolvency and Bankruptcy Code, 2016: -

- (1) IBBI/2024-25/GN/REG117., dated the 29th January, 2025, publishing the Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) (Amendment) Regulations, 2025.
- (2) IBBI/2024-25/GN/REG118., dated the 29th January, 2025, publishing the Insolvency and Bankruptcy Board of India (Inspection and Investigation) (Amendment) Regulations, 2025.
- (3) IBBI/2024-25/GN/REG119., dated the 29th January, 2025, publishing the Insolvency and Bankruptcy Board of India (Grievance and Complaint Handling Procedure) (Amendment) Regulations, 2025.
- (4) IBBI/2024-25/GN/REG120., dated the 29th January, 2025, publishing the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) (Amendment) Regulations, 2025.
- (5) IBBI/2024-25/GN/REG121., dated the 29th January, 2025, publishing the Insolvency and Bankruptcy Board of India (Liquidation Process) (Amendment) Regulations, 2025.
- (6) IBBI/2024-25/GN/REG122., dated the 3rd February, 2025, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Amendment) Regulations, 2025.

[Placed in Library. For (1) to (6) See No. L.T. 2353/18/25]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 229 of the Insolvency and Bankruptcy Code, 2016:-

- (a) Annual Report and Accounts of the Insolvency and Bankruptcy Board of India, New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2251/18/25]

III. A copy each (in English and Hindi) of the following papers: -

- (a) Annual Report of the Investor Education and Protection Fund Authority (IEPF), New Delhi, for the year 2023-24.
- (b) Annual Accounts of the Investor Education and Protection Fund Authority (IEPF), New Delhi, for the year 2023-24, and the Audit Report thereon.
- (c) Statement by Government accepting the above Report.
- (d) Statement showing reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 2252/18/25]

MESSAGE FROM LOK SABHA

The Bills of Lading Bill, 2025

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha at its sitting held on the 10th March, 2025, passed the Bills of Lading Bill, 2025.

I lay a copy of the said Bill laid on the Table.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON COMMUNICATIONS AND INFORMATION TECHNOLOGY

श्री अमर पाल मौर्य (उत्तर प्रदेश): महोदय, मैं विभाग-संबंधित संचार और सूचना प्रौद्योगिकी संबंधी संसदीय स्थायी समिति (2024-25) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूँ :-

- (i) Sixth Report on Action Taken by the Government on the